The Nagaland Legislative Member's Salaries and Allowances Act, 1964

Act 6 of 1964

Keyword(s):
MLA, Salary, Daily Allowance, Conveyance Allowance

NAGALAND ACT 6 OF 1964

[THE NAGALAND LEGISLATIVE ASSEMBLY MEMBERS' SALARIES AND ALLOWANCES ACT, 1964]

Received the assent of the Governor on the 26th March, 1964
[Published in the Nagaland Gazette-Extraordinary, Dated the 30th March, 1964]

An Act to determine the salaries and allowances of the Members of the Nagaland Legislative Assembly.

Preamble.—WHEREAS it is expedient to determine the salaries and allowances of the Members of the Nagaland Legislative Assembly;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:

Short title and commencement.—1. (1) This Act may be called the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964.

(2) It shall be deemed to have come into force with effect from the 11th February, 1964.

Definition.—2. In this Act and for the purposes thereof “Member” means a member of the Nagaland Legislative Assembly, other than the Speaker or Deputy Speaker of Assembly, a Minister, a Minister of State, a Deputy Minister, a Parliamentary Secretary to the Government of Nagaland.

Salaries.—3. There shall be paid to each member a salary at the rate of rupees [three hundred] per mensem.

Allowances.—4. There shall be paid to each member the following allowances in connection with his duties as member of the Assembly;

(i) Daily allowance at the rate of rupees twenty per day when his attendance is required at Kohima in connection with his duties as a member. For other places [within the State of Nagaland] the member shall draw daily allowances at the rate of rupees[fifteen] per day, and

2. Inserted by Nagaland Act 10 of 1964.
Substituted by Act 6 of 1965.
(1) Daily allowance at the rate of rupees twenty-five per day when his attendance outside the State of Nagaland is required in connection with his duties as a member, subject to any lower rate with respect to any specified place as may be prescribed by rules, and

(ii) travelling allowance at the rate admissible to a Government Servant of the first grade under the relevant rules.

**Conveyance allowance.**—5. (1) The State Government may provide suitable conveyances for the use of every member for the due performance of such of his duties as a member of the Assembly, as may be prescribed by rules.

(2) Every member shall further be entitled to a conveyance allowance of rupees two hundred per mensem.

**Medical attendance and treatment.**—6. A member shall be entitled free of charge to accommodation in hospitals maintained or approved in this behalf by the Government and also to free medical treatment.

**Explanation**—For the purpose of this section 'member' shall include his wife, his children, step-children, minor brothers and sisters and parents wholly dependent on him.

**Rule making powers of the State Government.**—7. (1) The State Government may, by notification in the Official Gazette, make rules—

(a) to prescribe the periods during which, and the condition under which, daily allowance may be drawn, and circumstances under which such allowances may be withheld;

(b) to prescribe the conditions on which and journeys for which travelling allowance may be claimed;

(c) to prescribe the hospital for medical attendance and treatment;

(d) generally for carrying out the purpose of the Act.

(2) All rules made under this Act shall be laid before the Nagaland legislative Assembly, as soon as may be, after they are made and shall be subject to such modifications as the Nagaland Legislative Assembly may make.
Medical attendance and treatment.—8. The Deputy Speaker shall be entitled free of charge to accommodation in hospitals maintained or approved in this behalf by the Government and also to free medical treatment.

Explanation.—For purpose of this section, the Deputy Speaker shall include his wife, his children, step-children, minor brothers and sisters and parents wholly dependent on him.

Entertainment allowance.—9. The Deputy Speaker shall be entitled to entertainment allowance of [rupees two hundred and fifty per month].

Power to make rules.—10. (1) The State Government may in consultation with the Speaker, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) All rules made under this Act shall be laid before the Nagaland Legislative Assembly, as soon as may be, after they are made and shall be subject to such modifications as may be made by the Legislative Assembly.

1. Substituted vide Nagaland Act 12 of 1969 w.e.f. 1.9.69.
THE NAGALAND LEGISLATIVE ASSEMBLY
MEMBERS' SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 1964

NAGALAND ACT NO. 10 OF 1964

(Received the assent of the Governor on the 14th September, 1964
and published in the Nagaland Gazette, Extraordinary dated 14th
September, 1964)

An

Act

to amend the Nagaland Legislative Assembly Member's Salaries
and Allowances Act, 1964.

Preamble.

Whereas, it is expedient to amend the Nagaland Legislative
Assembly Member's Salaries and Allowances Act, 1964 (Nagaland
Act 6 of 1964) in the manner hereinafter appearing;
It is hereby enacted in the Fifteenth Year of the Republic of
India as follows :-

1. Short title and commencement.

(1) This Act may be called the Nagaland Legislative Assembly
Members' Salaries and Allowances (Amendment) Act, 1964.

(2) It shall be deemed to have come into force with effect from
the 11th February, 1964.

2. Amendment of Section 4 of Nagaland Act 6 of 1964.

In Section 4 of the Nagaland Legislative Assembly Members'

(i) in clause (i) after the word “places” the words “within the
State of Nagaland” shall be inserted and the last word “and”
shall be deleted;

(ii) after clause (i) the following new clause shall be inserted —

(iii) “(ia) Daily allowance at the rate of rupees twenty five per
day when his attendance outside the State of Nagaland is
required in connection with his duties as a member, subject
to any lower rate with respect to any specified place as may
be prescribed by rules, and
THE NAGALAND LEGISLATIVE ASSEMBLY MEMBERS' SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1965

NAGALAND ACT NO. 6 OF 1965.

(Received the assent of the Governor on the 16th April, 1965 and published in the Nagaland Gazette Extraordinary, dated 26th April, 1965)

An

Act

further to amend the Nagaland Legislative Assembly Members' Salaries and allowances Act, 1964.

Preamble.

Where it is expedient to amend the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964 (Nagaland Act No. 6 of 1964) in the manner hereinafter appearing;

It is hereby enacted in the Sixteenth Year of the Republic of India as follows :-

1. Short title and commencement.

(1) This Act may be called the Nagaland Legislative Assembly Members' Salaries and Allowances (Amendment) Act, 1965.

(2) It shall be deemed to have come into force with effect from the first day of April, 1965.

2. Amendment of Section 4 of the Nagaland Act No. 6 of 1964.

In Section 4 of the Nagaland Legislative Assembly Members' Salaries and Allowances Act 1964, (Nagaland Act No. 6 of 1964) in sub-section (i), for the words "rupees ten and fifty Naya paisa" the following shall be substituted, namely :- "rupees fifteen".

3. Amendment of section 5 of the Nagaland Act No. 6 of 1964.

In Section 5 of the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964 (Nagaland Act No. 6 of 1964) in sub-section (2), for the words "rupees one hundred and fifty per mensem" the following shall be substituted namely: "rupees two hundred per mensem".
THE NAGALAND LEGISLATIVE ASSEMBLY MEMBERS' SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1969

NAGALAND ACT NO. 13 OF 1969.

(Received the assent of the Governor on 1st September, 1969 and published in the Nagaland Gazette, Extraordinary dated 1st September, 1969)

An Act

further to amend the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964.

Preamble.

It is expedient further to amend the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964 (Nagaland Act, No. 6 of 1964, hereinafter called the Principal Act, in the manner hereinafter appearing.

It is hereby enacted in the Twentieth year of the Republic of India as follows:

1. Short title and commencement.

(1) This Act may be called the Nagaland Legislative Assembly Members' Salaries and Allowances (Amendment) Act, 1969.

(2) It shall come into force with effect from the 1st September, 1969.

2. Amendment of Section 3 of Nagaland Act, VI of 1964.

In Section 3 of the Principal Act, for the words "two hundred and fifty per mensem", the words "three hundred and fifty per mensem" shall be substituted.

(NAGALAND ACT NO. 7 OF 1978)

Received the assent of the Governor on the 29.9.78

An

Act

further to amend the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964. (Nagaland Act No. 6 of 1964).

It is enacted in the twenty ninth year of the Republic of India as follows:—

1. Short title and Commencement.

(1) This Act may be called the Nagaland Legislative Assembly Members' Salaries and Allowances (Amendment) Act, 1978.

(2) This shall come into force on the first day of September, 1978.

2. Amendment of Section 4 of the Nagaland Act No. 6 of 1964.

The existing Section 4 of the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964 shall be substituted by the following:—

"4. ALLOWANCES:— There shall be paid to each Member the following allowances in connection with his duties as member of the Assembly:—

(i) Daily Allowance at the rate of rupees thirty per day when his attendance is required at Kohima for attending the sessions of the Nagaland Legislative Assembly.

(ii) Daily Allowance at the rate of rupees twenty five per day for halts outside his normal headquarters, but within the State of Nagaland.

(iii) Daily Allowance at the rate of rupees forty per day for halts at places outside the State of Nagaland, and

(iv) Travelling Allowance at the rates admissible to a Government servant of the first grade under the relevant rules."
THE NAGALAND LEGISLATIVE ASSEMBLY
MEMBERS' SALARIES AND ALLOWANCES
(2ND AMENDMENT) ACT, 1979

(NAGALAND ACT NO. 2 OF 1979)

Received the assent of the Governor on the 19th February, 1979
and published in the Nagaland Gazette dated 15th June, 1979

An

Act

further to amend the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964.

It is hereby enacted in twenty ninth year of the Republic of India as follows :-

1. Short title and Commencement.

(1) This Act may be called the Nagaland Legislative Assembly Members' Salaries and Allowances (2nd Amendment) Act, 1978.

(2) This shall come into force on 1st January, 1979

2. Amendment of Sections 3 and 5 of the Nagaland Act No. 6 of 1964.

The existing section 3 of the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964 shall be substituted by the following :-

"3. SALARIES :— There shall be paid to each member a salary at the rate of rupees seven hundred per mensem."

3. Sub-section (2) of the Section 5 of the Nagaland legislative Assembly Members' Salaries and Allowances Act, 1964 shall be deleted and sub-section (1) of Section 5 be renumbered as Section 5.
THE NAGALAND LEGISLATIVE ASSEMBLY MEMBERS' SALARIES ALLOWANCES AND PENSION (AMENDMENT) ACT, 1982.

(NAGALAND ACT NO. 8 OF 1982)

(Received the assent of Governor on 29th November, 1982)

An Act

To amend the Nagaland Legislative Assembly Members' Salaries and Allowances Act, 1964 (6 of 1964).

It is hereby enacted in the thirty third years of the Republic of India as follows:-

1. **Short title and commencement.**

   (1) This Act may be called the Nagaland Legislative Assembly Members' Salaries Allowances and Pension (Amendment) Act 1982.

   (2) It shall come into force with effect from the first day of April, 1982.

2. **Amendment of the title preamble.**

   The words "Salaries and allowances" appearing in the long title, preamble and short title of the Nagaland Legislative Assembly Members' Salaries and Allowances Act 1964 shall be substituted as follows namely:-

   "Salaries-Allowances and Pension"

3. **Insertion of Section 3A.**

   Section 3A shall be inserted after section 3 of the Nagaland Legislative Assembly Members' Salaries and Allowances Act 1964.

   "3A-(1) There shall be paid a pension of three hundred rupees per mensem to every person who has served for a period of not less than five years whether continuous or not as a member of the Assembly.

   Provided that where any person has served as aforesaid for a period exceeding five-year, there shall be paid to him an additional pension of thirty rupees per mensem for every year in excess of
five years, so, however, that in no case the pension payable to such person shall exceed four hundred rupees per mensum.

(2) Where any person entitled to pension under sub-section (1).

(i) is elected to the office of the President or Vice-president or is appointed to the office of the Governor of any State or the Administrator of any Union Territory;

(ii) becomes a Member of the Council of State or the House of the people or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State of the Metropolis Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966, or

(iii) is employed on a salary under the Central Government or any State Government, or any Corporation owned or controlled by the Central Government, or any State Government or any local authority, or becomes otherwise entitled to any remuneration from such Government Corporation or local authority, such person shall not be entitled to any pension under sub-section (1) for the period during which he continues to hold such office or as such member, or is so employed, or continues to be entitled to such remuneration.

Provided that where the salary payable to such person for holding such office or being such member or so employed, or where the remuneration referred to in clause (iii) payable to such person is, in either case, less than the person payable to him under sub-section (1) such person shall be entitled only to receive the balance as pension under that sub-section.

(3) Where any person entitled to pension under sub-section (1)

is also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government, or any local authority, under any law or otherwise, then :-

(a) Where the amount of pension to which he is entitled under such law or otherwise, is equal to or in excess of that to which he is entitled under sub-section (1) such person shall not be entitled to any person under that sub-section, and

(b) Where the amount of pension to which he is entitled under such law or otherwise, is less than that to which
he is entitled under sub-section (1), such person shall be entitled to pension under that sub-section only of an amount which falls short of the amount of pension to which he is otherwise entitled under that sub-section.

(4) In computing the number of years for the purposes of sub-section (1), the period during which a person has served as a Minister as defined in the Nagaland Ministers' Salaries and Allowances Act 1964 (Act No. 4 of 1964) or the Speaker or the Deputy Speaker of the Assembly shall be taken into account.

(5) For the purposes of claiming any pension under this section a person shall furnish certificates in such form as may be prescribed.

(NAGALAND ACT NO. 6 OF 1985).

(Received the assent of the Governor of Nagaland on the 19th March, 1985)

An Act

to amend the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964 (6 of 1964).

It is hereby enacted in the thirty sixth year of the Republic of India as follows:—

1. Short title and Commencement.

1. This Act may be called the Nagaland Legislative Assembly Members' Salaries Allowances and Pension (Amendment) Act, 1985.

(2) It shall be deemed to have come into force with effect from the first day of April, 1977.

2. Substitution of Section 3A(1).

Section 3A (1) of the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964 shall be substituted by the following:—

"3A(1) — There shall be paid a pension of three hundred rupees per mensem to every person who has served for one term as a member of the Nagaland Legislative Assembly.
Provided that where any person has served as aforesaid for more than one term, there shall be paid to him an additional pension of one hundred rupees per mensem for each additional term, so however, that in no case the pension payable to such a person shall exceed five hundred rupees per mensem."

Explanation:
The Expression "term" in the above section 3A (1) shall mean a period of five years beginning with the date of publication of the notification constituting the Nagaland Legislative Assembly.
after any general election held and includes lesser period than five years in the event of dissolution of the House for fresh election before the completion of five years, period and further includes the term served by any person as a member of the House on being elected on the basis of any bye-election held.
THE NAGALAND LEGISLATIVE ASSEMBLY
MEMBERS’ SALARIES ALLOWANCES AND

(THE NAGALAND ACT NO. 7 OF 1987)

(Received the assent of the Governor of Nagaland on 24th July '87
and published in the Nagaland Gazette extraordinary dated
27th Aug. '87)

An

Act

Further to amend the Nagaland Legislative Assembly No. 6

No. 6 of 1964.

It is hereby enacted in the thirty eighth year of the Republic of
India as follows:

1. (1) This Act may be called the Nagaland Legislative
Members’ Salaries, Allowances and Pension (Amend-

(2) It shall be deemed to have come into force with effect
from 1st March, 1981.

2. In Section 3A (1) of the Nagaland Legislative Assembly
Members’ Salaries, Allowances and Pension Act, 1964 the
following shall be inserted after the words ‘Nagaland Legis-
native Assembly’:

“or Member of the Interim Body constituted under the
Nagaland (Transitional Provisions) Regulations, 1961”

(No. 2 of 1961)

3. In Section 3A existing Explanation shall be numbered as (1)
and the following shall be inserted as item No. 2 after
Explanation Number 1.

“(2) The expression ‘term’ also includes lesser period than
five years in the event of resignation tendered by a member
individually or en-bloc”.
THE NAGALAND LEGISLATIVE ASSEMBLY MEMBERS, SALARIES, ALLOWANCES AND PENSION (AMENDMENT) ACT, 1994

(THE NAGALAND ACT NO. 4 OF 1994)

(Received the assent of the Governor of Nagaland on 23 September, 1994 and published in the Nagaland Gazette extraordinary dated 5th Oct, 1994)

An

Act

Further to amend the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964.

Whereas it is expedient to amend the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964 (Nagaland Act No. 6 of 1964) in the manner hereunder appearing,

It is hereby enacted in the forty fifth year of the Republic of India as follows:

1. Short title and Commencement

(1) This Act may be called the Nagaland Legislative Assembly Members' Salaries and Pension (Amendment) Act, 1994.

(2) It shall come into force at once.

2. Amendment of Section 4 of Nagaland Act No. 6 of 1964.

In Section 4 of the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964 (Nagaland Act No: 6 of 1964), the following be inserted after Sub-Section (ii) as hereunder:

(iii) “Hospitality allowance” at the rate of Rupees one thousand per mensem.

(iv) “News Paper and Magazine allowance” at the rate of Rupees two hundred fifty per mensem.

238
THE NAGALAND LEGISLATIVE ASSEMBLY
MEMBERS' SALARIES ALLOWANCES AND
PENSION (AMENDMENT) ACT, 1995

(The Nagaland Act No. 1 of 1995)

Received the assent of the Governor of Nagaland on 5-4-95 and
published in the Nagaland Gazette extraordinary dated
25th April, 1995)

An

Act

Further to amend the Nagaland Legislative Assembly Members,

It is hereby enacted in the forty sixth year of the republic of India
as follows:-

1. Short title and commencement.

(i) This Act may be called the Nagaland LEGISLATIVE AS-
SEMBLY MEMBERS' salaries, Allowances and Pension

(ii) It shall come into force with effect from 1st April, 1995.

2. Amendment of Section 3 (A) (1).

Section 3 (A) (1) of the Nagaland Legislative Assembly Members,
Salaries, Allowances and Pension Act, 1964 shall be substituted
by the following:-

"There shall be paid a pension of Five Hundred Rupees per
mensem to every person who has served for one term as a member
of Nagaland Legislative Assembly and a pension of a maximum
of Eight hundred Rupees per mensem to every person who has
served a second and subsequent terms.

Explanation: The expression 'term' in the above section 3 A (1)
shall mean a period of five years beginning with the date of
publication of the notification constituting the Nagaland Legislative
Assembly after every General Election held and includes a period
lesser than five years in the event of dissolution of the House for
fresh Election before the completion of five years and further
includes the term served by any person as a member of the house
on being elected on the basis of any bye-election held".

239
3. AMENDMENT OF SECTION 4

Sub-section (2) of section 4 of the Nagaland Deputy Speaker's salaries and allowances act 1964 (Nagaland act of No. 7 of 1964) shall be deleted.

4. AMENDMENT OF SECTION 9

Section 9 of the Principal Act shall be substituted by the following as hereunder:

The Deputy Speaker shall be entitled to an entertainment allowance of rupees two thousand five hundred per mensem.

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The Nagaland Legislative Assembly Member’s salaries, allowances and Pension (Amendment) Act, 1999 (Act No. 12 of 1999).

[Received the assent of the Governor of Nagaland on 16th July 1999 and published in the Nagaland Gazette Extra-ordinary dated 22nd Sept 1999.]

An Act further to amend the Nagaland Legislative Assembly Members salaries, allowances and pension act 1964.

Whereas it is expedient to amend the Nagaland Legislative Assembly member’s salaries, allowance and pension act, 1964 (Nagaland act No. 6 of 1964) in the manner hereunder appending.

It is hereby enacted in the Fiftieth year of the Republic of India as follows:

1. SHORT TITLE AND COMMENCEMENT

(i) This act shall be called the Nagaland.
Legislative Assembly Member’s salaries, allowance and pension (amendment) Act 1999.

(ii) It shall come into force on such date such as the state government may by notification in official gazette appoint.

2. **AMENDMENT OF SECTION 3**

Section 3 of the Nagaland Legislative Assembly member’s salaries, allowances and pension act 1964 (Nagaland act No. 6 of 1964) shall be substituted by the following as hereunder:

Salaries: - There shall be paid to each member a salary at the rate of Rupees eight thousand per mensan.

3. **AMENDMENT OF SECTION 3 A.**

Section 3 A (I), of the Principal Act shall be substituted by the following as hereunder:

3 A (I) There shall be paid a pension of Rupees two thousand per mensan to every person who has served for one term as a member of the Nagaland Legislative Assembly or member of the Interim Body constituted under the Nagaland (Transitional Provisions) Regulation, 1961 (2 of 1961).

Provided that where any person has served as aforesaid for more than one term, there shall be paid to him an additional pension of Rupees One thousand only per mensan for the first second term and an additional pension of Rupees five hundred or such further additional term but subject to a maximum of Rupees six thousand only per mensan.

Provided further that family pension shall be paid at a rate of fifty percent in the manner as may be prescribed.
Explanation :-

The expression ‘Term’ in the above section 3 A (I) shall mean a period of five years beginning from the date of publication of the notification constituting the Nagaland Legislative Assembly after any general election held and includes a period lesser than five years in the event of dissolution of the House for fresh election before the completion of five years period and further includes the term served by person as member of the Nagaland Legislative Assembly on being elected on the basis of any bye-election held.

4. AMENDMENT OF SECTION NO. 4

Section No. 4 of the Principal Act shall be substituted by the following:

4. There shall be paid to each member the following allowances:–

(i) a daily allowance of Rupees two hundred per day during the Session and Committees meetings for halts during the tour within the State as duly approved by the Speaker and Rupees three hundred per day for the tour outside the State as duly approved by the Speaker or Rupees four hundred per day in such case where Nagaland House is not available.

(ii) travelling allowance at a rate admissible to a Government servant of the First Grade under relevant rules.

(iii) hospitality allowance at a rate of Rupees one thousand five hundred only per mensem.

(iv) News paper and magazine allowance at a rate of Rupees two hundred and fifty per mensem.
The Nagaland Legislative Assembly Members salaries, allowances and Pension (Amendment) Act.
(Act No. 9 of 2001)

[Received the assent of the Governor of Nagaland on 26.9.2001 and published in the Nagaland Gazette extraordinary dated 18th oct 2001.]

An Act further to amend the Nagaland Legislative Assembly Member’s Salaries, Allowances and Pension Act. 1964.

Whereas it is expedient to amend the Nagaland Assembly Members Salaries, Allowances and Pension Act 1964 (Nagaland Act No.6 of 1964) in the manner hereunder appending.

It is hereby enacted in the fifty second year of the Republic of India as follows:

1. SHORT TITLE AND COMMENCEMENT.

(i) This Act shall be called the Nagaland Legislative Assembly Member’s Salaries, Allowances and Pension (Amendment) Act 2001.

(ii) It shall come into force on such a date as the State government may by Notification in Official Gazette appoint.

2. AMENDMENT OF SECTION 3 A.

Second proviso to Sub Section (I) of Section 3 A of the Principal Act shall be deleted and after Sub Section 5 the following shall be inserted as Sub Section 6 and 7:

(124)
6. (a) There shall be paid a family pension at the rate of fifty per cent of the pension in a manner provided hereunder and as may be further prescribed in this behalf.

(i) If a deceased ex-member or pensioner leaves behind a widow or a widower, the family pension shall become payable to the widow or widower, failing which to the eligible child.

(ii) If sons and unmarried daughters are alive, unmarried daughters shall not be eligible for family pension, unless the sons attain the age of twenty-five years and thereby become ineligible for the grant on family pension.

(iii) Where family pension is granted under this rule to a minor, it shall be payable to the guardian on behalf of the minor.

(b) Notwithstanding what is provided in clause (a) above, no member of the family who is a government servant shall be paid a family pension.

7. (a) When a sitting member is killed by a terrorist act, the next of kin may be granted an ex-gratia payment of Rs. 5 lakhs only.

(b) When a member expires while still serving his term, the next of kin may be granted an ex-gratia payment of Rs. 2 lakhs only.
THE NAGALAND LEGISLATIVE ASSEMBLY MEMBERS' SALARIES, ALLOWANCES AND PENSION (EIGHT AMENDMENT) ACT, 1990

(THE NAGALAND ACT NO. 3 OF 1990)

Received the assent of the Governor of Nagaland on 13th April 1990 and published in the Nagaland Gazette extraordinary dated 25th April, 1990

An Act

further to amend the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964.

It is hereby enacted in the forty first year of the Republic of India as follow:

1. Short title and commencement

(1) This Act may be called the Nagaland Legislative Assembly Members, Salaries, Allowances and Pension (Eighth Amendment) Act, 1990.

(2) This Act shall come into force with effect from 1st of April, 1990.

2. Amendment of Section-3

The Section-3 of the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964, herein after called the Principal Act. shall be substituted by the following:

"3 Salaries—
There shall be paid to each Member a salary at the rate of rupees one thousand per month".

3. Amendment of Section-4

The Section -4 of the Principal Act shall be substituted by the following namely:

"4(1) DAILY ALLOWANCES :—
There shall be paid to each Member a daily allowances of rupees one hundred per day during the Session and Committee meeting for halts during tours within the State provided the tour is approved by the Sneaker, further rupees one hundred and fifty per day will
be paid on tours, duly approved by the Speaker outside the State but within the country".

“(2) TRAVELLING ALLOWANCES:—
Each Member shall be paid travelling allowance at the rate admissible to a Government Servant of the first Grade, under relevant rules as applicable from time to time.”
THE NAGALAND LEGISLATIVE ASSEMBLY
MEMBERS SALARIES, ALLOWANCES AND
PENSION (AMENDMENT) ACT, 2002

(Act No. 6 of 2002)

Received the assent of the Governor on 1.10.2002 and published in the Nagaland Gazette extra-ordinary dated 29.10.2002.

An
Act

further to amend the Nagaland Legislative Assembly members Salaries, Allowances and Pension Act, 1964.

Whereas it is expedient to amend the Nagaland Legislative Members Salaries, Allowances and Pension Act, 1964 (Nagaland Act No. 6 of 1964) in the manner hereunder pending.

It is hereby enacted in the fifty third year of the Republic of India as follows:

1. **Short Title and commencement**:

   i) This act shall be called the Nagaland Legislative Assembly Members Salaries, Allowances and Pension (Amendment) Act, 2002.

   ii) It shall come into force on such date as the state government may by notification in official gazette appoint.

2. **Amendment of Section 3A.**

   Section 3A (1) of the Principal Act shall be substituted by the following as hereunder:

   3A (1) There shall be paid a pension of Rupees Four Thousand per mensem to every person who has served for one term as a member of the Nagaland Legislative Assembly or

Provided that where any person has served as aforesaid for more than one term, there shall be paid to him an additional pension of Rupees One Thousand only per mensem for the first second term and additional pension of Rupees five hundred for such additional term without subject to any maximum limit.

Explanation: -

The expression “Term” in the above Section 3A (1) Shall mean a period of five years beginning from the date of publication of the Notification constituting the Nagaland Legislative Assembly after any general election held and includes a period lesser than five years in the event of dissolution of the House for fresh election before completion of the five year period and further includes the term served by a person as members of the Nagaland Legislative Assembly on being elected on the basis of any bye-election held.